

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 116

CP (IB) No. 45/Chd/Pb/2023

IN THE MATTER OF:

Indian Bank

...

Petitioner

Versus

Sumit Singh Bedi

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 24.04.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the RP

: Mr. Dharam Paul Garg, Advocate with Mr. Vivek
Bansal, RP in person

ORDER

Heard the submissions made by the Ld. counsel for the Resolution Professional. The Ld. counsel for the Resolution Professional has prayed time for arguments. Time prayed for is granted. Let this matter be posted on 22.05.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**